

Government of India Ministry of Commerce and Industry Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE (DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Apr/202223/3

DATED: 07/06/2022

Please Note

- I. For information of exporters, Norms Committee V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Apr/202223/3 dated 07/06/2022 of Norms Committee - V for the year 2022-23 was held on 07/06/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Dy. Director	Directorate General of Foreign Trade, Delhi
2	P. Suruli Kumar, Asst. Section Officer	Directorate General of Foreign Trade, Delhi
3	Kuldeep Singh, Technical Authority	Technical Consultant,DGFT
4	Ram Asrey Lal, Technical Authority	Technical Consultant,DGFT
5	Shaish Kumar, Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Apr/202223/3
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Case Status	Case Approved
Party Name	VISHWAA APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000437AM23
RA File Number	NA
Licence No and Date	NA

M/s. VISHWAA APPARELS vide their application dated 26.04.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Iimport item	Qty Recommended
Mens Shirts Full Sleeve	2500	99% Cotton 1% Spandex	3.39
Style LMW1036-Solid	(NOS.)	Woven Dyed Fabric,	(Sq. Mtr./PC)
Made of 99% Cotton 1% Spandex Woven Dyed		GSM 267.89 width 58 inches	
Fabric, GSM 267.89		(Tolerance + or - 10%)	
(Tolerance + or - 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	2 / NC/5/MEET/Apr/202223/3		
Case Status	Case Approved		
Party Name	SHAHI EXPORTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022		
HQ File Number	HQRNORM APPLY 00000790AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 16.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Shorts	1660	59% Cotton 39% Polyester 2%	1.84
Style No.104352	(NOS.)	Elastane (Spandex) Dyed Wover Fabric	(SQM/PC)
Made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven		GSM 271	
Fabric GSM 271And 0.18 SQM of 95% Nylon 5% Elastane (Spandex)		(Tolerance $+$ or -10%)	
Dyed Woven Fabric, GSM 230 (Tolerance + or – 10%)		95% Nylon 5% Elastane	0.18
		(Spandex) Dyed Woven Fabric, GSM 230 (Tolerance + or – 10%)	(SQM/PC)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	3 / NC/5/MEET/Apr/202223/3		
Case Status	Case Approved		
Party Name	GOKALDAS EXPORTS LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022		
HQ File Number	HQRNORM APPLY 00000876AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 19.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Fit Denim Bib Overall (Men)	150000 (NOS.)	100% Cotton Denim Woven Fabric, Width 66 inches +/- 5pct GSM 416	4.913 (SQM/PC)
Style 104672 Made of 100% Cotton Denim Woven Fabric GSM 416+/-10%	,	(Tolerance + or – 10%)	
		65% Polyester 35% Cotton Twill Lining Fabric width 66 inches +/- 5%	0.482 (SQM/PC)
		GSM 165	
		(Tolerance + or - 10%)	

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	4 / NC/5/MEET/Apr/202223/3		
Case Status	Case Approved		
Party Name	SHAHI EXPORTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022		
HQ File Number	HQRNORM APPLY 00000515AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 30.04.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Ladies Trouser	39476 (NOS.)	•	2.25
STYLE No.WV13D120/WV13D114)		Polyester 2% Spandex Denim Woven Fabric GSM 313	(SQM/PC)
Made of 67% Cotton 31%		(Tolerance + or – 10%)	
Recycled Polyester 2% Spandex Denim Woven Fabric, GSM 313			
(Tolerance + or – 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	5 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000799AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 17.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in

this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Relaxed Fit Washed Duck Sherpa Lined Jacket (Men) Style No 104392 Made of	50000 (NOS.)	100% Cotton Woven Fabric, Width 65.5 inches +/- 5pct, GSM 410 (Tolerance + or – 10%)	3.820 I (SQM/PC)
100% Cotton, GSM 410 and 100% Nylon Cordura Fabric, GSM 240+/-10%,		100% Nylon Woven Cordura Fabric, width 57 inches +/- 5pct, GSM 240 (Tolerance + or – 10%)	0.101 (SQM/PC)
		100% Polyester Sherpa Lining Fabric Width 60 inches +/- 5 pct. GSM 320 (Tolerance + or – 10%)	1.829 (SQM/PC)
		100% Nylon Taffeta Woven Lining Fabric, Width 60 inches +/- 5pct, GSM 65 (Tolerance + or – 10%)	1.244 (SQM/PC)
		100% Polyester Tricot Lining Fabric, Width 62 inches +/- 5pct. GSM 201 (Tolerance + or – 10%)	0.605 (SQM/PC)

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	6 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000954AM23
RA File Number	NA
Licence No and Date	NA

M/s. Shahi Exports Private Limited vide their application dated 24.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export items	Qty	Import item	Qty Recommended
Ladies Cardigans Style No.23250759 Made of 100% Polyester Printed Fleece Knitted Fabric GSM 250+/- 10%	8155 Nos.	100% Polyester Printed Fleece Knitted Fabric GSM 250+/-10%	1.70 Sq. Mtr/Pc
Ladies Cardigans Style No.23250759 Made of 100% Polyester Dyed Fleece Knitted Fabric, GSM 250+/-10%	8155 Nos.	100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%	1.70 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	7 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	HINDUSTAN APPAREL INDUSTRIES
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00232101AM22
RA File Number	039404000669 AM21
Licence No and Date	NA

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000545AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. AFFLATUS INTERNATIONAL vide their application dated 03.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List Qty Details of import item Qty Recommended

Girls Jumpsuits	2787	80% Cotton 20%	2.132
Style No. 977297	(NOS.)	Polyester Dyed Knitted Pile Fabric GSM 220	(SQM/PC)
Made of 80% Cotton 20% Polyester Dyed Knitted Pile Fabric, GSM 220		(Tolerance + or – 10%)	
(Tolerance + or – 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	9 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000823AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 18.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Trouser Style No.D3266079 Made of Cotton Polyester	2058 (NOS.)	Cotton /Polyester Knitted Dyed Bonded Fabric GSM 300 (Face:60% Cotton 40% Polyester Knitted Back: 100% Polyester Fleece)	2.25
Knitted Dyed Bonded Fabric, GSM 300		(Tolerance $+$ or -10%)	

(Face: 60% Cotton 40%
Polyester Knitted Back: 100%
Polyester Sherpa Fleece) With
0.19 SQM of 59% Cotton 39%
Polyester 2% Spandex Dyed
Knitted Fabric GSM 550
(Tolerance + or – 10%)

59% Cotton 39% Polyester 2% Spandex Dyed Knitted Fabric GSM 550 0.19 (SQM/PC)

(Tolerance + or - 10%)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	10 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000977AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. Shahi Exports Private Limited vide their application dated 25.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export items	Qty	Import item	Qty Recommended
Mens Jacket	2884	70% Polyester 30% Recycled	2.25
<u>Style No.13202741</u>	Nos.	Polyester Printed Fleece Knitted Fabric	Sq. Mtr/Pc
Made of		GSM 200+/-10%	
70% Polyester 30% Recycled Polyester Printed Fleece Knitted Fabric GSM 200+/-10%			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	11 / NC/5/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PLASTI WEAVE INDUSTRIES LLP
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00360868AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. PLASTI WEAVE INDUSTRIES LLP. Vide their application dated 19.02.2022 has requested for prior fixation of norms. The Committee considered the case as per the agenda along-with other relevant papers and based on recommendation of Tech auth., decided to ask the firm to furnish the following:

- 1. Bifurcation in the qty of laminated and unlamented export product
- 2. Spec. and catalogue of import item no. 2
- 3. Pattern and cad of export product indicating % efficiency
- 4. Justification of 11 % wastage on pattern making, and 22 % wastage on sewing
- 5. Weather wastage generated is reused along with pp if not the reason for that
- 6. Commercial value of wastage generated per kg.

The case stands deferred for re-listing.

Case No.	12 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000771AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee	Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 13.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Sherpa Plaid Jacket (Men) Style No 592335 Made of 57% Polyester, 21% Acrylic, 9% Rayon, 5% Wool, 8% other Fibers, Brushed Yarn Dyed		57% Polyester, 21% Acrylic, 9% Rayon, 5% Wool, 8% other Fibers, Brushed Yarn Dyed Plaid Fabric, width 55 inches, GSM 460 (Tolerance + or – 10%)	3.422 (SQM/PC)
Plaid Fabric, GSM 460+/-10%,		100% Polyester 210 Taffeta Lining Fabric, width 58 inches, GSM 60 (Tolerance + or – 10%)	2.118 (SQM/PC)
		75% Polyester, 25% Acrylic Sherpa Knitted Lining Fabric, width 59 inches, GSM 330 (Tolerance + or – 10%)	0.144 (SQM/PC)
Sherpa Plaid Jacket (Men) Style No 592335 Made of 70% Polyester, 12% Acrylic, 9% Rayon, 3% Wool, 6% other Fibers, Brushed Yarn Dyed Plaid Fabric, GSM 460+/-10%,		70% Polyester, 12% Acrylic 9% Rayon, 3% Wool, 6% other fibers Brushed Yarn Dyed Plaid Fabric, width 55 inches, GSM 460 (Tolerance + or – 10%)	3.422 (SQM/PC)
		100% Polyester 210 Taffeta Lining Fabric, width 58 inches, GSM 60 (Tolerance + or – 10%)	2.118 (SQM/PC)

75% Polyester, 25% Acrylic 0.144 Sherpa knitted lining Fabric, width 59 inches, GSM 330 (SQM/PC)

(Tolerance + or - 10%)

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	13 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000824AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 18.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Fit Washed Duck Sherpa	50000 (NOS.)	<i>'</i>	3.569
Lined Jacket (Women)		Width 65.5 inches +/- 5pct, GSM 410	(SQM/PC)
Style No 104292 Made Of		(Tolerance + or – 10%)	
100% Cotton Woven Fabric,			
GSM 410+/-10% and		100% Nylon Woven Cordura	0.111

100% Nylon Woven Cordura FabricGSM 240+/-10%	Fabric, width 57 inches +/- 5pct, GSM 240	(SQM/PC)
	(Tolerance + or - 10%)	
	100% Polyester Sherpa Lining Fabric Width 60 inches +/- 5 pct, GSM 320	1.811 (SQM/PC)
	(Tolerance + or - 10%)	
	100% Nylon Taffeta Woven Lining Fabric, Width 60 inches +/- 5pct, GSM 65	1.244 (SQM/PC)
	(Tolerance + or – 10%)	
	100% Polyester Tricot Lining Fabric, Width 62 inches +/- 5pct, GSM 201	0.416 (SQM/PC)
	(Tolerance + or - 10%)	
	65% Polyester and 35% Cotton	0.121
	Twill Lining fabric Width 66 inches +/-5pct, GSM 160	(SQM/PC)
	(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	14 / NC/5/MEET/Apr/202223/3
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Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00001087AM23
RA File Number	NA
Licence No and Date	NA

M/s. Shahi Exports Private Limited vide their application dated 31.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD , recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export items	Qty	Import item	Qty Recommended
Mens Shirt Jacket Style No 13202330	2832.000 Nos.	Cotton / Polyester Knitted Dyed Bonded Fabric GSM 320 (Face:60% Cotton 40%	2.69 Sq. Mtr/Pc
Made of Cotton / Polyester Knitted Dyed Bonded Fabric GSM 320 (Face:60% Cotton 40% Polyester Knitted Back: 100% Polyester Fleece) (GSM tolerance +/-10%)		Polyester Knitted Back: 100% Polyester Fleece) (GSM tolerance +/-10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	15 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000779AM23
RA File Number	NA

Licence No and	N/A
Date	INA I

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 13.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Trouser	4878	59% Cotton 39% Polyester	2.22
Style No.103159	(NOS.)	2% Elastane(Spandex) Dyed Woven Fabric	(SQM/PC)
Made of 59% Cotton 39%		GSM 271	
Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 271 And 0.80 SQM of 95% Nylon 5%		(Tolerance + or - 10%)	
Elastane (Spandex) Dyed Woven Fabric GSM 230		95% Nylon 5% Elastane	0.80
(Tolerance + or – 10%)		(Spandex) Dyed Woven Fabric GSM 230	(SQM/PC)
		(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	16 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000829AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 18.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Fit Firm Duck Insulated Flannel Lined Active Jacket (Men) Style No 103940	50000 (NOS.)	100% Cotton Woven Fabric, Width 65.5 inches +/-5pct GSM 410 (Tolerance + or – 10%)	3.594 (SQM/PC)
Made of 100% Cotton Woven FabricGSM 410+/-10%		100% Polyester Tricot Lining Fabric Width 62 inches +/- 5pct, GSM 75 (Tolerance + or – 10%)	
		100% Nylon Taffeta Lining Fabric, Width 60 inches +/-5pct, GSM 65 (Tolerance + or – 10%)	1.079 (SQM/PC)

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	17 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00001099AM23
RA File Number	NA

Licence No and	N/A
Date	INA I

M/s. Shahi Exports Private Limited vide their application dated 31.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export items	Qty	Import item	Qty Recommended
Mens Trouser	4936.000	Cotton / Polyester Knitted	2.25
Style No.D3266079	Nos.	Dyed Bonded Fabric	Sq. Mtr/Pc
Made of Cotton /Polyester Knitted		GSM 300+/-10%	
Dyed Bonded Fabric GSM 300+/-		Face:60% Cotton 40%	
10%		Polyester Knitted Back: 100%	
Face:60% Cotton 40% Polyester		Polyester Fleece	
Knitted Back: 100% Polyester		50% Cotton 30% Polyester 2%	0.19
Fleece		Spandex Dyed Knitted Fabric	
And 0.19 SQM of 59% Cotton 39%		GSM 550+/-10%	Sq. Mtr/Pc
1			
Made of Cotton /Polyester Knitted Dyed Bonded Fabric GSM 300+/- 10% Face:60% Cotton 40% Polyester Knitted Back: 100% Polyester Fleece	Nos.	Face:60% Cotton 40% Polyester Knitted Back: 100% Polyester Fleece 59% Cotton 39% Polyester 2% Spandex Dyed Knitted Fabric	0.19 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	18 / NC/5/MEET/Apr/202223/3	
Case Status	Case Approved	
Party Name	SHAHI EXPORTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM APPLY 00000780AM23	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 13.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Trouser Style No.103337	12756 (NOS.)	59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric	3.01 (SQM/PC)
Made of 59% Cotton 39% Polyester 2% Elastane (Spandex)		GSM 271	
Dyed Woven Fabric GSM 271 And 0.65 SQM of 95% Nylon 5%		(Tolerance $+$ or -10%)	
Elastane (Spandex) Dyed Woven Fabric GSM 230		95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric	0.65
(Tolerance + or – 10%)		GSM 230	(SQM/PC)
		(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	19 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000830AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 18.05.2022 has requested for prior fixation

of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Fit Washed Duck Insulated Active Jacket (Women) Style No 104053 Made of	20000 (NOS.)	100% Cotton Woven Fabric, Width 65.5 inches +/-5pct GSM 410 (Tolerance + or – 10%)	3.0 (SQM/PC)
100% Cotton Woven Fabric GSM 410+/-10% and 100% Nylon Woven Cordura Fabric, GSM 235+/-105		100% Nylon Woven Cordura Fabric, width 57 inches+/-5pct, GSM 235 (Tolerance + or – 10%)	0.127 (SQM/PC)
		100% Nylon Taffeta Lining Fabric, Width 60 inches +/-5pct, GSM 65 (Tolerance + or – 10%)	2.40 (SQM/PC)
		100% Polyester Tricot Lining Fabric, Width 62 inches +/-5pct, GSM 201 (Tolerance + or – 10%)	0.295 (SQM/PC)

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	20 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00001193AM23
RA File Number	NA
Licence No and Date	NA

M/s. Gokaldas Exports Ltd. vide their application dated 04.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
RELAXED FIT CANVAS LONG SLEEVE WORK SHIRT (MEN) STYLE No: 102538 MADE OF	25000 (NOS.)	58% Cotton 39% Polyester 3% Spandex Woven Canvas Fabric, width 53 inches +/- 5pct, GSM 185 (Tolerance + or – 5%)	2.90 Sq. Mtr/Pc
58% Cotton 39% Polyester 3% Spandex Woven Canvas Fabric GSM 185+/-10%		100% Polyester Mesh knitted, width 62 Inches +/- 5pct, GSM 107	0.208 Sq. Mtr/Pc
		(Tolerance + or - 5%)	

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	21 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CELEBRATIONS APPAREL LIMITED
Meeting Number	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00000212AM23
RA File Number	NA
Licence No and Date	NA

M/s. CELEBRATIONS APPAREL LIMITED vide their application dated 12.04.2022 have requested for modification in existing SION J-222. The committee noted that SION J-222 allows only Shell fabric and wadding and the firm is requesting to add a specific quantity of pocketing fabric, lining fabric, interlinings, labels, tapes, buckles, buttons, sewing thread and hanger etc. The committee noted that firm had appeared before norms committee to explain their case. The committee felt that requested inputs will change from style to style of the waist coat. Hence, Committee decided to reject the request of the firm and advised that firm may submit their application under para 4.07 of FTP 2015-20 for Adhoc norms.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	22 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000785AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 16.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
RF ZIP Shirt Jacket (Men) Style No 132J0555	10000 (NOS.)	90% Polyester 10% Elastane Stretch Suede knit Fabric width 57 inches GSM 415	2.90 (SQM/PC)
Made of			
90% Polyester 10% Elastane			

Stretch Suede knit Fabric GSM	100% Polyester Taffeta Lining	2.32
415+/-10%,	Plain Fabric, Width 57 Inches	(0.01.500)
	GSM 60	(SQM/PC)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	23 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000845AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 18.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Fit Washed Duck	50000 (NOS.)	·	3.753
Insulated Active Jacket (Men) Style No 104050		Width 65.5 inches +/- 5pct, GSM 410	(SQM/PC)
Made of		(Tolerance + or – 10%)	
100% Cotton Woven FabricGSM 410+/-10% and		100% Nylon Woven Cordura	0.142

100% Nylon Woven Cordura Fabric GSM 235+/-10%	Fabric, width 57 inches +/- 5pct, GSM 235	(SQM/PC)
	(Tolerance $+$ or -10%)	
	100% Nylon Taffeta Woven Lining Fabric, Width 60 inches +/- 5pct, GSM 65	3.109 (SQM/PC)
	(Tolerance + or – 10%)	
	100% Polyester Tricot Lining Fabric, Width 62 inches +/-5pct, GSM 201	0.661 (SQM/PC)
	(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	24 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00001195AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. Gokaldas Exports Ltd. vide their application dated 04.06.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
RELAXED FIT CANVAS WORK	20000	59% Cotton 39% Polyester	2.25
PANT (MEN)	(NOS.)	2% Spandex Woven Canvas	G . M. /D
<u>STYLE 103109</u>		Fabric, width 57 inches +/- 5pct, GSM 270 (Tolerance +	Sq. Mtr/Pc
MADE OF		or – 10%)	
59% Cotton 39% Polyester 2% Spandex Woven Canvas FabricGSM 270+/-10%		65% Polyester 35% Cotton	0.444
		Woven Fabric, width 66 Inches +/- 5pct GSM 166	Sq. Mtr/Pc
		(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	25 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GOLDEN SEAMS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000285AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOLDEN SEAMS INDUSTRIES PRIVATE LIMITED vide their application dated 18.04.2022 have requested for modification in existing SION J-222. The committee noted that SION J-222 allows only Shell fabric and wadding and the firm is requesting to add a specific quantity of pocketing fabric, lining fabric, interlinings, labels, tapes, buckles, buttons, sewing thread and hanger etc. The committee noted that firm had appeared before norms committee to explain their case The committee felt that requested inputs will change from style to style of the waist coat. Hence, Committee decided to reject the request of the firm and advised that firm may submit their application under para 4.07 of FTP 2015-20 for Adhoc norms.

Case No.	26 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000786AM23
RA File Number	NA
Licence No and Date	NA

M/s. GOKALDAS EXPORTS Ltd. vide their application dated 16.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mock Neck Vest (Men)	250000.0	100% Cotton Woven Fabric,	2.695
<u>Style No. 104277</u>	(NOS.)	Width 65.5 inches +/- 5pct, GSM 410	(SQM/PC)
Made of		(Tolerance + or – 10%)	
100% Cotton Woven Fabric GSM 410+/-10%			
		100% Polyester Sherpa Lining	1.792
		Fabric Width 60 inches +/- 5pct GSM 320	(SQM/PC)
		(Tolerance + or - 10%)	
		65% Polyester and 35% Cotton	0.120
		Twill Lining Fabric Width 66 inches +/- 5pct GSM 160	(SQM/PC)
		(Tolerance $+$ or -10%)	

The GSM of relevant fabric should match in the export items.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be

physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	27 / NC/5/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00000853AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS Pvt. Ltd. vide their application dated 18.05.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD, recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	Import item	Qty Recommended
Mone Chiut Icalest	4545 O	Cotton /Dolysostan Vnittad	2.67
Mens Shirt Jacket	4545.0 (NOS.)	Cotton /Polyester Knitted Dyed Bonded Fabric GSM	2.67
Style No 13202330		320 (Face:60% Cotton 40%	(SQM/PC)
Made of Cotton /Polyester Knitted		Polyester Knitted Back:	
Dyed Bonded Fabric GSM 320 (Face		100% Polyester Fleece)	
60% Cotton 40% Polyester Knitted			
Back: 100% Polyester Fleece) And 0.69 SQM of 60% Cotton 40%		60% Cotton 40% Polyester	0.69
Polyester Dyed Knitted Fabric GSM		Dyed Knitted Fabric	(SQM/PC)
180		GSM 180	
(Tolerance + or – 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	28 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00035851AM21
RA File Number	06AA04002189 AM21
Licence No and Date	0611000008/10/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 to furnish the following:

- 1. Clearly mention, net Import content in the export item, giving CAD/CAM of the export item.
- 2. Complete calculation of the requirement of raw materials both imported and indigenous, indicating wastage separately with justification for wastage.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	29 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	/-ACCESS (INDIA) PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM APPLY 00086830AM21	
RA File Number	05AA04032273 AM21	
Licence No and Date	0511001337/18/02/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 10.02.2022 followed by reminders on dated 25.02.2022 and 12.03.2022 and

07.05.2022 to furnish the following:

- 1. Qty. of export in Sq. Mtr.
- 2. Net content of import in export item
- 3. Details of indigenous input with Qty.
- 4. Manufacturing process.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	0 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	SPINWALL AND COMPANY LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	IQRNORM APPLY 00087369AM21	
RA File Number	10AA04003718 AM21	
Licence No and Date	1011000095/19/02/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 10.02.2022 followed by reminders on dated 25.02.2022 and 12.03.2022 and 07.05.2022 to furnish the following:

- 1. Weight of coir in export product.
- 2. Weight of plasticizer in export item.
- 3. Details of indigenous input with Qty.
- 4. Catalogue of import item.
- 5. Justification for 5% wastage.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	31 / NC/5/MEET/Apr/202223/3
Case Status	Approved with Amendment
Party Name	RICHA & CO

Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM REVIW00400349AM22	
RA File Number	umber 05AA04042514 AM21	
Licence No and Date	0511001963/26/03/2021	

The Committee considered the case as per agenda along with other relevant paper and noted that firm has requested for re-fixation of norms as their case was approved in norms committee meeting no NC/5/MEET/Sep/202122/9 date 07.01.2022 and one style no i.e. 72622FAW000028 in export item no 02 was missed due to typographical error at DGF's end. Based on recommendation of Technical authority, Committee decided to amend the input output norms for above said Adv. Auth as under:

S	S1.	Export item	Qty.	Import item	Qty recommended
1	.•	Ladies Blouse made of 100% Rayon Printed Woven Fabric, GSM 130+/- 10%. Style No. 72822FAC000001.	4432 Nos.	100% Rayon Printed Woven Fabric, GSM 130+/- 10%.	13739 sq. meters @3.10 sq. mtrs./pc.
2	2.	Ladies Blouse made of made of 97% Rayon 3% Spandex Yarn Dyed Woven Fabric, GSM 145±10%. Style No. 72822FAW000028, 72622FAW000028.	3710 Nos.	97% Rayon 3% Spandex Yarn Dyed Woven Fabric, GSM 145±10%.	10759 sq. meters @2.90 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	2 / NC/5/MEET/Apr/202223/3	
Case Status	pproved with Amendment	
Party Name	CHA & CO	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	QRNORM REVIW00400444AM22	
RA File Number	05AA04000785 AM22	
Licence No and Date	0511002078/05/04/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm has

requested for re-fixation of norms as their case was approved in norms committee meeting no NC/5/MEET/Sep/202122/9 date 07.01.2022 and one style no i.e. 72622FAW000033 in export item no 01 and fabric description in import item no 3 was wrongly mentioned due to typographical error at DGF's end. Based on recommendation of Technical authority, Committee decided to amend the input output norms for above said Adv. Auth as under:

Export item	Qty.	Import item	Qty recommended
Ladies Blouse made of 97% Rayon, 3% Spandex Printed Woven Fabric GSM:135+/-10%, (Style No. 72622FAW000033)	Nos.	97% Rayon, 3% Spandex Printed Woven Fabric GSM:135+/-10%	•
Ladies Trouser made of 98% Cotton 2% Spandex Dyed Woven Fabric GSM:300+/-10%, (Style No.TB454629MI, TB454629WN)	Nos.	98% Cotton 2% Spandex Dyed Woven Fabric,GSM:300+/-10%.	_
Ladies Trouser made of 100% Rayon Dyed Woven Fabric GSM:170+/-10%, (Style No. MM456923MI, MM456923WN)		100% Rayon Dyed Woven Fabric GSM:170+/-10%	5525 sq. meters @2.75 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	33 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	ANGERINE DESIGN PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM APPLY 00030774AM22	
RA File Number	05AA04009822 AM22	
Licence No and Date	0511002373/01/05/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. Net import content of inputs in each of the export item,
- 2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product indicating wastage separately.
- 3. Specification/made up of material with complete nomenclature of each of Import item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	34 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	IIJAZ LEATHERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM APPLY 00031692AM22	
RA File Number	04AA04002902 AM22	
Licence No and Date	0411000750/03/05/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep Skin for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue Sheep skin and finish leather.
- 3. Calculation for the requirement of Wet Blue Sheep skin for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep skin, for the last three years duly certified by Chartered Accountant.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	35 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	HIJAZ LEATHERS PRIVATE LIMITED	

Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00031703AM22
RA File Number	04AA04002901 AM22
Licence No and Date	0411000751/03/05/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep Skin for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue Sheep skin and finish leather.
- 3. Calculation for the requirement of Wet Blue Sheep skin for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep skin, for the last three years duly certified by Chartered Accountant.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	36 / NC/5/MEET/Apr/202223/3	
Case Status	Case Rejected	
Party Name	PPERA GLOBAL PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022	
HQ File Number	HQRNORM APPLY 00034125AM22	
RA File Number	05AA04010622 AM22	
Licence No and Date	0511002452/06/05/2021	

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	37 / NC/5/MEET/Apr/202223/3
Case Status	Approved with Amendment
Party Name	GAURAV INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM REVIW00400454AM22
RA File Number	05AA04015822 AM22
Licence No and Date	0511002721/20/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm has requested for re-fixation of norms as their case was approved in norms committee meeting no NC/5/MEET/Sep/202122/9 date 07.01.2022 and fabric description in export item serial no 2 was wrongly mentioned due to typographical error at DGF's end. Based on recommendation of Technical authority, Committee decided to amend the input output norms for above said Adv. Auth as under:

Export item	Qty.	Import item	Qty recommended
Ladies Tunic made of 100% Viscose Rayon dyed Woven Fabric GSM:115+/-10%,(Style No. WTP229111, WTP229112, WTP229113, WTP229114)	6337 Nos.	100% Viscose Rayon dyed Woven Fabric GSM:115+/-10%	22813 sq. meters @3.60 sq. mtrs. /pc.
Ladies Top made of 100% Viscose Rayon printed Woven Fabric GSM:115+/-10%,(Style No. WTP229111, WTP229131, WTP229132, WTP229134)	11824 Nos.	100% Viscose Rayon printed Woven Fabric GSM:115+/-10%	31688 sq. meters @2.68 sq. mtrs. /pc.

Case No.	38 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00111023AM22
RA File Number	32AA04003885 AM22
Licence No and Date	3211001055/09/06/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 10.02.2022 followed by reminders on dated 25.02.2022 and 12.03.2022 and 07.05.2022 to furnish the following:

- 1. CAD, Image.
- 2. Measurement chart.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	39 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	COTTON WORLD
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00120560AM22
RA File Number	07AA04006025 AM22
Licence No and Date	0711001344/21/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	40 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SUCHETA ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00121094AM22
RA File Number	06AA04002177 AM22
Licence No and Date	0611000500/22/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. To indicate whether, it is Boot Upper or Shoe Upper, if Boot upper whether it is Ladies /Gents Long Boot or half Boot.
- 2. Calculation for the requirement of Imported inputs for manufacturing Export item, comparing with respective SION fixed in Hand Book of procedure Vol. II, giving specification of Import inputs.
- 3. Justification for higher requirement, if any, than respective SION fixed in H. B Procedure Vol. II book.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	41 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	H & J EXIM PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00121711AM22
RA File Number	05AA04025415 AM22
Licence No and Date	0511003275/22/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	42 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	REFLEXIONS NARAYANI IMPEX PVT.LTD.
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00121879AM22
RA File Number	02AA04007593 AM22
Licence No and Date	0211000846/22/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of import item Finished leather and lining Material.
- 2. To give requirement of Lining Material in Sq. Yard (not in Yard).
- 3. Reason with justification for asking higher wastage for Leather items (some cases 17-18% on net content basis) and in lining material.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	43 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00122387AM22
RA File Number	05AA04033697 AM22
Licence No and Date	0511003283/23/06/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	44 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PERISSA HOME PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00123440AM22
RA File Number	33AA04001726 AM22
Licence No and Date	3311000309/24/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 07.03.2022 followed by reminders on dated 22.03.2022 and 06.04.2022 and 07.05.2022 to furnish the following:

- 1. Weight and GSM of each import item.
- 2. Material balance between import and export taking in to consideration weight of domestic input used.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	45 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	BOX MUSE
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00123743AM22
RA File Number	07AA04008857 AM22
Licence No and Date	0711001371/24/06/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 and 07.05.2022 to furnish the requirement of import item no 3 (PU laminated sheet) in sq. Meter with justification of 6 % wastage.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	46 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	BOX MUSE
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00123746AM22
RA File Number	07AA04008721 AM22
Licence No and Date	0711001372/24/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 and 07.05.2022 to furnish the requirement of import item no 2 (PU Laminated Sheet) in Sq. Mtr.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	47 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PERISSA HOME PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00124786AM22
RA File Number	33AA04002756 AM22
Licence No and Date	3311000312/25/06/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Weight and GSM of each import item.
- 2. Material balance between import and export taking in to consideration weight of domestic input used.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	48 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00124783AM22
RA File Number	06AA04002453 AM22
Licence No and Date	0611000516/25/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.

- 2. To indicate GSM of fabric to import and specification of Hook and Zip fastener (whether metal or Plastic) for the manufacture of export item.
- 3. Indigenous items to add in the making the export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	49 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHAKTI POLYWEAVE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00125872AM22
RA File Number	08AA04008191 AM22
Licence No and Date	0811001859/28/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Manufacturing process and stage wise wastage.
- 2. Purpose of using LDPE granules twice and Polypropylene Co-Polymer when Polypropylene granules are already claimed.
- 3. Justification of wastage for each input.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	50 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GLOBAL MODE AND ACCESSORIES PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
and Date	
HQ File Number	HQRNORM APPLY 00126515AM22

RA File Number	05AA04041237 AM22
Licence No and Date	0511003357/29/06/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	51 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00127149AM22
RA File Number	06AA04002673 AM22
Licence No and Date	0611000528/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
- 2. To indicate GSM of fabric to import and specification of Hook and Zip fastener (whether metal or Plastic) for the manufacture of export item.
- 3. Indigenous items to add in the making the export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	52 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00127860AM22
RA File Number	32AA04009318 AM22
Licence No and Date	3211001167/01/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Qty. Of import item no1 in kg and its net content in export.
- 2. Qty of import item no2 and 3 in sq meter and their net content in export
- 3. Justification of qty of import with the help of cad.
- 4. Material and width of woven tape.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	53 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ADARSH OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00128243AM22
RA File Number	05AA04031750 AM22
Licence No and Date	0511003413/01/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.

3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition

Case No.	54 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	THE RUG REPUBLIC
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00129734AM22
RA File Number	05AA04039077 AM22
Licence No and Date	0511003439/02/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Size and dimension of export and import.
- 2. Spec of semi finished and finished material.
- 3. Manufacturing activity done.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	55 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00129173AM22
RA File Number	06AA04003596 AM22
Licence No and Date	0611000529/02/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Complete specification with thickness of Import item Finished Leather.
- 2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item.
- 3. Justification for use of 8.95 Sq. feet of finished Leather per pair of Ladies Long Boot when as per SION G-25 Leather Lining is allowed only 4.25 Sq. Feet
- 4. Drawing design of Export Item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	56 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00129228AM22
RA File Number	05AA04047204 AM22
Licence No and Date	0511003427/02/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	57 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00131611AM22
RA File Number	06AA04003599 AM22
Licence No and Date	0611000539/05/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Complete specification with thickness of Import item Finished Leather.
- 2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item.
- 3. Justification for use of 9.40 Sq. Feet of finished Leather per pair of Ladies Long Boot when as per SION G-25 Leather Lining is allowed only 4.25 Sq. Feet.
- 4. Drawing/design of Export Item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	58 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	HIJAZ LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00132344AM22
RA File Number	04AA04013110 AM22
Licence No and Date	0411001084/06/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep Skin for the manufacturing the Finished leather.

- 2. Specification and thickness of Wet Blue Sheep skin and finish leather.
- 3. Calculation for the requirement of Wet Blue Sheep skin for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep skin, for the last three years duly certified by Chartered Accountant.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	59 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00132346AM22
RA File Number	04AA04012057 AM22
Licence No and Date	0411001085/06/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification with function/application of all the import items including Cow finished leather.
- 2. In addition to S. No.1 above, Details of items LVD, perforate Pieces for PH Group
- 3. To give CAD/CAM of cutting Leather for the manufacturing Export items and calculation for the requirement of all inputs indicating net import content and wastage for all the import items, separately for each export item.
- 4. Compare the requirement in tabular form with respective SION Fixed like G-13 and G--22. If any, additional items are required other than SIONs then to give justification.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	60 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected

Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00133392AM22
RA File Number	05AA04050970 AM22
Licence No and Date	0511003514/07/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	61 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PEE EMPRO EXPORTS PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00133477AM22
RA File Number	05AA04052211 AM22
Licence No and Date	0511003527/07/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	62 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00133549AM22
RA File Number	05AA04052280 AM22
Licence No and Date	0511003529/07/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	63 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CHELSEA MILLS LLP
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00134499AM22
RA File Number	05AA04048394 AM22
Licence No and Date	0511003559/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

1. CAD.

- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	64 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ABHIKRITI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00133984AM22
RA File Number	02AA04012924 AM22
Licence No and Date	0211000901/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Justification for higher wastage and stage wise wastage.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	65 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00137210AM22
RA File Number	32AA04011261 AM22

Licence No and	3211001229/12/07/2021
Date	3211001229/12/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	66 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RUKSH GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00137477AM22
RA File Number	06AA04004346 AM22
Licence No and Date	0611000562/13/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022, 07.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	67 / NC/5/MEET/Apr/202223/3

Case Status	Case Rejected
Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00138902AM22
RA File Number	04AA04013322 AM22
Licence No and Date	0411001126/14/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep n for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue Sheep skin and finish leather.
- 3. Calculation for the requirement of Wet Blue Sheep skin for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep skin, for the last three years duly certified by Chartered Accountant.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	68 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	FOCUS ENERGY LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00139096AM22
RA File Number	05AA04030878 AM22
Licence No and Date	0511003653/14/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of all the import items to import.
- 2. To indicate whether it is Boot Upper for Long Boot or half Boot.
- 3. Calculation for the requirement of Imported and also indigenous inputs for manufacturing export

items, comparing in tabular form, with respective SION fixed in Hand Book of procedure Vol. II. (Hint-Compare the following:

- a. SION G-13 for export of Gents Leather Shoe Uppers(Stitched/unstitched and
- b. SION G-15 for the export of Gents Long Boot Uppers, up to Knee

Or

- c. SION G-10 Gents Leather Long Boots, as the case may be)
- 4. Justification for additional item/s requirement, if any, than respective SION fixed in H. B Procedure Vol II book, with details.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	69 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NIBRAS SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00140625AM22
RA File Number	04AA04003578 AM22
Licence No and Date	0411001141/16/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of Cow Finished Leather, indicating net Import content in the export item, giving wastage separately.
- 2. CAD/CAM of export item indicating cutting pattern of the finished leather for export item.
- 3. Calculation for the requirement of import item whether it is for Gents or ladies.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	70 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00143374AM22
RA File Number	32AA04010273 AM22
Licence No and Date	3211001288/20/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Exact CAD (with required panels only).
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition

Case No.	71 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00142652AM22
RA File Number	04AA04014385 AM22
Licence No and Date	0411001155/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Item of Import in Sq. Meter.
- 2. Net Content of Each Import Item in Each Export.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	72 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	MOHIB INDIA SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00142806AM22
RA File Number	04AA04014765 AM22
Licence No and Date	0411001159/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of Finished leather calf/ goat and all other import items.
- 2. To indicate whether, it is Leather Shoe Upper for Ladies or Gents.
- 3. Calculation for the requirement of Imported inputs for manufacturing Export item, comparing in tabular form with SION G-13 fixed in Hand Book of procedure Vol. II,
- 4. Justification for additional requirement, if any, then SION fixed at G-13 in book.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	73 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00144549AM22
RA File Number	04AA04015317 AM22
Licence No and Date	0411001171/22/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of import items finished leather, giving details thereof, and indicating location/function in upper and also specification of all other import item.
- 2. To enclose CAD/CAM of the export item indicating cutting pattern and efficiecy.
- 3. To indicate difference in Export item 1,2 & 5 and 3, 4 & 6 when description is same in two groups.
- 4. Calculation for the requirement of Imported inputs for manufacturing Export item, comparing in tabular form with SION G-13/G-22 fixed in Hand Book of procedure Vol. II,
- 5. Justification for additional requirement, if any, then SION fixed at G-13 in book.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	74 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00144718AM22
RA File Number	04AA04014387 AM22
Licence No and Date	0411001173/22/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Item of Import at S. No 1 To 3 in Sq. Meter.
- 2. Nett Content of Each Import Item in Each Export.
- 3. Spec of Tapes and Its Width.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	75 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00144810AM22
RA File Number	02AA04013984 AM22
Licence No and Date	0211000968/22/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	76 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00145768AM22
RA File Number	05AA04054132 AM22
Licence No and Date	0511003793/23/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	77 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00146230AM22
RA File Number	04AA04014716 AM22
Licence No and Date	0411001184/24/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Item of import at s. No 1 to 4 in sq. Meter.
- 2. Nett content of each import item in each export.
- 3. Spec of tapes and its width.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	78 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00146879AM22
RA File Number	05AA04059066 AM22
Licence No and Date	0511003807/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022

to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	79 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00148439AM22
RA File Number	05AA04060943 AM22
Licence No and Date	0511003856/27/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	80 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
and Date	
HQ File Number	HQRNORM APPLY 00148993AM22

RA File Number	07AA04016623 AM22
Licence No and Date	0711001572/28/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	81 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	BUYING CONCEPTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00150976AM22
RA File Number	05AA04059654 AM22
Licence No and Date	0511003920/30/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	82 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00151080AM22
RA File Number	06AA04005023 AM22
Licence No and Date	0611000607/30/07/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD, Image, Measurement chart.
- 2. Net content of import in export item.
- 3. Calculation for requirement of raw material for making final product including indigenous item (if any).

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	83 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00151090AM22
RA File Number	05AA04061595 AM22
Licence No and Date	0511003925/30/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided

to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	84 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	MEHRA SCHUHE CO
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00152431AM22
RA File Number	06AA04004661 AM22
Licence No and Date	0611000615/02/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Complete specification for all the import items, indicating also with thickness of Pig Leather.
- 2. CAD/CAM of export item 5 and 6 with cutting of leather giving efficiency.
- 3. Calculation for the requirement of leather for the manufacture of Export item 5 and 6 separately, indicating net import content and wastage in the export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	85 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00152615AM22
RA File Number	06AA04005104 AM22
Licence No and Date	0611000617/02/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of Import item Artificial Faux Fur and size etc. of export item.
- 2. Justification of 12.38% wastage of Import item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	86 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00153416AM22
RA File Number	05AA04067189 AM22
Licence No and Date	0511003978/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	87 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022

HQ File Number	HQRNORM APPLY 00153436AM22
RA File Number	05AA04063588 AM22
Licence No and Date	0511003980/03/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Complete specification for all import items other than Fabric. Stitching In Thread Nylon/polyester only pieces has been given, therefore to give size/measurement etc. along with specification.
- 2. Justification for using Edge color indicating specification and requirement.
- 3. Complete calculation indicating net Import content and wastage separately for each export item.
- 4. Drawing / Design or Photographs of Export items.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	88 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	REFLEXIONS NARAYANI IMPEX PVT.LTD.
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00154477AM22
RA File Number	02AA04016710 AM22
Licence No and Date	0211001033/05/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Specification of import item Finished leather and lining Material.
- 2. To give requirement of Lining Material in Sq. Yard (not in Yard).
- 3. Reason with justification for asking wastage for Leather items and in lining material, giving CAD/CAM of cutting of raw material with efficiency chart.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	89 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00159399AM22
RA File Number	04AA04014915 AM22
Licence No and Date	0411001293/11/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Item of import in sq. Meter.
- 2. Nett content of each import item in each export.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	90 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00159974AM22
RA File Number	04AA04020382 AM22
Licence No and Date	0411001304/11/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

 Specification with function/application of all the import items including Finished leather made out of Cow Linning /Cow suede/Cow Leather.

- 2. In addition to S. No.1 above, Details of items LVD and Backing chira
- 3. To give CAD/CAM of cutting Leather for the manufacturing Export items and calculation for the requirement of all inputs indicating net import content and wastage for all the import items, separately for each export item.
- 4. Compare the requirement in tabular form with respective SION Fixed like G-13 and G- -22. If any, additional items are required other than SIONs then to give justification.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	91 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00160234AM22
RA File Number	06AA04005677 AM22
Licence No and Date	0611000641/11/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. To specify clearly, the details of item "chicken sandwich quilt poly/cotton fabric: *polyester* 65percent cotton 35percent outer;380g polyester quilt middle fill; poly/cotton fabric polyester 65percent cotton 35percent inner width 59inch +/- 5percent GSM 798 +/- 10percen".
- 2. Drawing /design of Saddle pad and justification of wastage of Fabric claimed.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	92 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00161179AM22
RA File Number	32AA04016753 AM22
Licence No and Date	3211001414/12/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Qty. Of import item no1 and 2 in kg and its nett content in export.
- 2. Justification of qty of import with the help of CAD.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	93 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00162374AM22
RA File Number	32AA04016796 AM22
Licence No and Date	3211001437/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Qty. Of import item no1 and 2 in kg and its nett content in export.
- 2. Justification of qty of import with the help of CAD.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	94 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00162394AM22
RA File Number	05AA04070213 AM22
Licence No and Date	0511004126/13/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Net import content of inputs in each of the export item,
- 2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product indicating wastage separately.
- 3. Specification/made up of material with complete details of each of Import item.
- 4. Details of Cow Crust Leather and manufacturing process for making Cow finish leather and subsequent cutting for making belt.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	95 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	P AND G ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00161911AM22
RA File Number	05AA04069804 AM22
Licence No and Date	0511004115/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Qty. of import in Sq. Mtr. along-with requirement per unit.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	96 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00161949AM22
RA File Number	05AA04069567 AM22
Licence No and Date	0511004116/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	97 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00162143AM22

RA File Number	32AA04016762 AM22
Licence No and Date	3211001428/13/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022, 08.04.2022 and 07.05.2022 to furnish the following:

- 1. Qty. Of import item no1 and 2 in kg and its net content in export.
- 2. Justification of qty of import with the help of CAD.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	98 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CINTURONES ALVI (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00163868AM22
RA File Number	05AA04066979 AM22
Licence No and Date	0511004142/16/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Difference between SIRP, ORICE and CONCERA leather.
- 2. Net import content of leather in export item and wastage separately.
- 3. Calculation of requirement of leather in each type export item and also to give justification for wastage of leather.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	99 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00168715AM22
RA File Number	32AA04004350 AM22
Licence No and Date	3211001480/23/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.
- 4. Qty. of import in Sq. Mtr.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	100 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	KARAM MULTIPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00168737AM22
RA File Number	24AA04009914 AM22
Licence No and Date	2411000792/23/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Difference between three export product shown separately.
- 2. Justification for total 10 % wastage
- 3. Why wastage is different for three inputs when these are mixed together and subjected for extrusion.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided

to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	101 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00170743AM22
RA File Number	32AA04017613 AM22
Licence No and Date	3211001493/25/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	102 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00170269AM22
RA File Number	04AA04020343 AM22
Licence No and Date	0411001364/25/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was

asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Nigerian processed Sheep goat leather for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue leather and finish leather.
- 3. Calculation for the requirement of Wet Blue leather for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Nigerian processed Sheep leather for the last three years duly certified by Chartered Accountant.
- 5. Details of wet blue for Suede Nappa and upper lining.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	103 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GBKC GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00170711AM22
RA File Number	05AA04068606 AM22
Licence No and Date	0511004317/25/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	104 / NC/5/MEET/Apr/202223/3

Case Status	Case Rejected
Party Name	GBKC GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00170713AM22
RA File Number	05AA04068303 AM22
Licence No and Date	0511004318/25/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	105 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00170995AM22
RA File Number	05AA04072339 AM22
Licence No and Date	0511004323/26/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	106 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00171505AM22
RA File Number	32AA04017611 AM22
Licence No and Date	3211001499/26/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	107 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00172038AM22
RA File Number	32AA04017728 AM22
Licence No and Date	3211001500/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish

the following:

- 1. Qty. Of import item no1 and 2 in kg and its net content in export.
- 2. Justification of qty of import with the help of cad.
- 3. Material and width of woven tape.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	108 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GBKC GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00172082AM22
RA File Number	05AA04068613 AM22
Licence No and Date	0511004349/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	109 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CHAIN STITCH LLP
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00172445AM22

RA File Number	05AA04073182 AM22
Licence No and Date	0511004375/27/08/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD with mentioning style no.
- 2. Image with mentioning product description and style no.
- 3. Measurement chart with mentioning product description.
- 4. Complete set of application.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	110 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHAKTI POLYWEAVE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00174374AM22
RA File Number	08AA04022813 AM22
Licence No and Date	0811002472/31/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Flow chart of manufacturing process with function of chemicals used at each stage.
- 2. Requirement of inputs claimed, with justification of use and quantity.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	111 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PRAKASH IMPEX
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00175228AM22
RA File Number	04AA04022306 AM22
Licence No and Date	0411001389/01/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 08.03.2022 and 07.04.2022 to furnish the following:

- 1. Manufacturing process, indicating stage wise wastage of Wet Blue Sheep for the manufacturing the Finished leather.
- 2. Specification and thickness of Wet Blue Sheep and finish leather.
- 3. Calculation for the requirement of Wet Blue leather Sheep for the manufacturing the Finished leather.
- 4. Production of Finished leather vis a vis consumption of Wet Blue Sheep for the last three years duly certified by Chartered Accountant.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	112 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00175155AM22
RA File Number	06AA04005888 AM22
Licence No and Date	0611000693/01/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

1. Clearly mention, net Import content in each export item, giving CAD/CAM of the export items.

2. Complete calculation of the requirement of raw materials both imported and indigenous, indicating wastage separately with justification for wastage for each export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	113 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00176463AM22
RA File Number	03AA04078983 AM22
Licence No and Date	0311006691/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Bifurcation of ladies and gents garment products, with corresponding inputs and CIM.
- 2. In the sketches of garments various components overlapping or otherwise, to be explained specifically
- 3. Justification/ calculation to arrive at 6.35 SQM per Pc for Coat and 3.10 SQM for trouser.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	114 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	KARAM MULTIPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00176505AM22
RA File Number	24AA04010308 AM22

Licence No and Date	2411000825/03/09/2021
Date	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Difference between three export product shown separately.
- 2. Justification for total 10 % wastage
- 3. Why wastage is different for three inputs when these are mixed together and subjected for extrusion.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	115 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00176526AM22
RA File Number	05AA04075548 AM22
Licence No and Date	0511004513/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Net import content of inputs in each of the export item,
- 2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product indicating wastage separately.
- 3. Specification/made up of material with complete details of each of Import item.
- 4. Details of Cow Crust Leather and manufacturing process for making Cow finish leather and subsequent cutting for making belt.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	116 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00179107AM22
RA File Number	05AA04072302 AM22
Licence No and Date	0511004583/07/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Details of indigenous input with qty.
- 2. Justification for use of. Rubber antioxidant in process of manufacture since there is no rubber used in the process.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	117 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00179811AM22
RA File Number	32AA04018474 AM22
Licence No and Date	3211001571/08/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Qty. Of import item no1, 4, 5 in kg and its net content in export.
- 2. Qty of import item no2, 3, 6, 7 and 8 in sq meter and their net content in export.
- 3. Justification of qty of import with the help of CAD.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	118 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00180057AM22
RA File Number	05AA04078090 AM22
Licence No and Date	0511004613/08/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	119 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00180727AM22
RA File Number	05AA04077145 AM22
Licence No and Date	0511004627/09/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	120 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRI JAGDAMBA POLYMERS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00180417AM22
RA File Number	08AA04024156 AM22
Licence No and Date	0811002544/09/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Flow chart of manufacturing process giving stage-wise use of chemicals, quantity used.
- 2. Justification for use of required quantity and purpose.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	121 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022

HQ File Number	HQRNORM APPLY 00182734AM22
RA File Number	04AA04023766 AM22
Licence No and Date	0411001432/13/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Item of import in sq. Meter.
- 2. Nett content of each import item in each export.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	122 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00185281AM22
RA File Number	02AA04025982 AM22
Licence No and Date	0211001212/16/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	123 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00188420AM22
RA File Number	03AA04097752 AM22
Licence No and Date	0311007099/20/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Five fabrics have been used in making the product. Purpose of using each to be explained together with their placement in the image.
- 2. Garment looks like a full sleeve T-Shirt. It is declared as jacket. That way requirement of fabric also appears high. Calculation/justification for the same.
- 3. CAD and measurement chart together with details in images, CAD and measurement chart in English language.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	124 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ARROW SHOES
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00189537AM22
RA File Number	04AA04027314 AM22
Licence No and Date	0411001499/21/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Specification with full name of all the Import Items.
- 2. To mention the export item whether it is for Gents/Ladies etc., and also compare the requirement of

inputs in tabular form with respective SION fixed at G-22/28 in H. B. Procedure Vol. II.

- 3. Reason for asking both Finished Leather and wet blue skin.
- 4. Calculation for requirement of Leather for upper giving CAD/CAM and efficiency Chart for the manufacturing export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	125 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00191278AM22
RA File Number	04AA04026135 AM22
Licence No and Date	0411001513/23/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Specification of All the import items including finished leather, giving details thereof, and indicating location/function in uppers.
- 2. To enclose CAD/CAM of the export item indicating cutting pattern and efficiency.
- 3. To indicate difference in Export item 1, to 5 when description is same.
- 4. Calculation for the requirement of imported inputs for manufacturing Export items, comparing in tabular form with SION fixed in Hand Book of procedure Vol. II, Separately for Ladies Leather Shoe upper and Sandal Upper.
- 5. Justification for additional requirement, if any, comparing with respective SION fixed in book.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	126 / NC/5/MEET/Apr/202223/3

Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00195016AM22
RA File Number	06AA04006862 AM22
Licence No and Date	0611000739/27/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. To give specification of all the import items.
- 2. Complete calculation for the requirement of inputs both indigenous and imported for the manufacture of export item.
- 3. To give specification and dimension of export item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	127 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00195212AM22
RA File Number	05AA04085562 AM22
Licence No and Date	0511004970/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	128 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00194991AM22
RA File Number	07AA04034659 AM22
Licence No and Date	0711001994/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	129 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ALINA EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00194992AM22
RA File Number	06AA04006713 AM22
Licence No and Date	0611000738/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish

the following:

- 1. Design /Drawing of Export item.
- 2. Calculation of requirement of finished leather with justification of wastage.
- 3. Reason for not giving specification of leather against import item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	130 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NUVOCRAFT APPARELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00198263AM22
RA File Number	07AA04031605 AM22
Licence No and Date	0711002028/30/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	131 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00199034AM22

RA File Number	05AA04087850 AM22
Licence No and Date	0511005096/30/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Legible copy of CAD.
- 2. Image with mentioning product description.
- 3. Legible copy of Measurement chart with mentioning product description.
- 4. Justification for claiming higher wastage (47%).

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	132 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ASHOKA TESSILES
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00199039AM22
RA File Number	05AA04085923 AM22
Licence No and Date	0511005098/30/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. To indicate whether import item PVC film is required as Packing Material or raw material.
- 2. To give net import content in export item and wastage separately.
- 3. Compare the requirement of inputs given in SION G-33 fixed at Hand Book of Procedure Vol II.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

Case No.	133 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	BUYING CONCEPTS
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00201956AM22
RA File Number	05AA04088063 AM22
Licence No and Date	0511005176/04/10/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	134 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00202246AM22
RA File Number	06AA04007118 AM22
Licence No and Date	0611000763/04/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. Specification and dimension etc. for import item Unit Sole.
- 2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item.

- 3. Justification for use of 9.40 Sq. Feet of finished Leather per pair of Ladies Long Boot when as per SION G-25 Leather Lining is allowed only 4.25 Sq. Feet.
- 4. Drawing design of Export Item.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance of usual condition.

Case No.	135 / NC/5/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQ File Number	HQRNORM APPLY 00203256AM22
RA File Number	05AA04088352 AM22
Licence No and Date	0511005205/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.03.2022 followed by reminders on dated 24.03.2022 and 08.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.

136 / NC/5/MEET/Apr/202223/3
Case Rejected
SARATHY EXPORT FABRICS
NC/ 5/ MEET/ Apr/ 202223/ 3 and 07/06/2022
HQRNORM APPLY 00204356AM22
32AA04021890 AM22

Licence No and Date	3211001724/06/10/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.03.2022 followed by reminders on dated 23.03.2022 and 07.04.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received. Therefore committee couldn't calculate the requested qty of inputs and decided to reject the case with direction to firm to pay the applicable duty for EODC.